

दिल्ली के टेलीफोन अपरेटरों द्वारा भूख हड़ताल

3514. श्री मनी राम बागड़ी :

श्री के० कुम्हम्बू :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) काया किदवई भवन, नई दिल्ली के तीन टेलीफोन अपरेटर भूख हड़ताल पर हैं;

(ख) इस हड़ताल के क्या कारण हैं; और

(ग) सरकार इस मामले को हल करने के लिए क्या कार्यवाही कर रही है ?

संचार मंत्री (श्री वृजलाल वर्मा) :

(क) जी हां। भूख हड़ताल तारीख 27-6-77 को दोपहर 12 बजे से प्रारम्भ हुई और 28/29 जून, 77 को रात्री रात के बाद समाप्त हुई।

(ख) और (ग) : दिल्ली सकिन की शाल इंडिया टेलीफोन ट्राफिक एम्प्लाइज असोसिएशन ने 5 भागों की एक सूची पेश की है, जिन की जांच की जा रही है।

#### Collection of Cess for Welfare of Bidi Workers

3515. SHRI G. NARASIMA REDDY: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) the total amount being collect-ed towards cess for welfare of bidi workers per year;

(b) the plans of Government for utilising these funds towards the wel-fare of the workers; and

(c) whether Government are going to contribute its share to this fund and if so, how much?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The Beedi Workers Cess Act has come into force with effect from 15th Feb-

rurary, 1977. During the period 15th February to 31st March, 1977 a sum of approximately Rs. 32 lakhs was collected and during 1977-78 it is expected that Rs. 2 crores will be collected.

(b) The draft Beedi Workers Wel-fare Fund Rules have been notified for public comments and replies received are being examined. After the Rules have been finalised proto type welfare schemes would also be drawn up for implementing in various places where there is concentration of Beedi workers. It is proposed to give priority to the medical care of the workers and their dependents.

(c) No.

#### Transfer of Doctors of C.G.H.S. Dispensaries

3516. DR. VASANT KUMAR PAN-DIT: Will the Minister of HEALTH AND FAMILY WELFARE be plea-sed to state:

(a) whether there are any set rules for the transfers of doctors working in the C.G.H.S. dispensaries inside Delhi and at other out-stations in the country;

(b) if so, the details thereof;

(c) whether a number of doctors have continued to work in a particu-lar dispensary for more than the nor-mal term of 5 years and they had political influence; and

(d) if so, what action is proposed in such cases and to regulate the working conditions of the CGHS doc-tors to mitigate their grievances on this account?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The Medi-cal Officers working in C.G.H.S. Dis-pensaries in Delhi and other places are generally transferred from one dispensary to another on completion of 3—5 years. However, transfers in